

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Insolvency) No. 900 of 2020

IN THE MATTER OF:

Kamala Kumar & Ors.

....Appellants

Vs

Bharath Hi-Tech Builders Pvt. Ltd.

....Respondent

Present:

For Appellants: Mr. Ishaan George, Advocate

For Respondent: Ms. Aakanksha Nehra, Advocate.

**O R D E R
(Through Virtual Mode)**

22.02.2021 Learned Counsel for the Respondent seeks further two weeks' time to file Reply Affidavit, prayer allowed.

Rejoinder, if any, may be filed within a week thereafter.

Let the matter be fixed 'For Admission (After Notice) on **25th March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.